

**GOVERNMENT OF INDIA  
LAW AND JUSTICE  
LOK SABHA**

UNSTARRED QUESTION NO:904

ANSWERED ON:09.07.2009

FAMILY COURTS

Agarwal Shri Jai Prakash;Sugavanam Shri E.G.

**Will the Minister of LAW AND JUSTICE be pleased to state:**

- (a) the number of family courts located in the country;
- (b) the number of cases handled by them during the last three years, State-wise;
- (c) whether there is a proposal to construct more number of family courts in various States in the near future;
- (d) if so, the details thereof;
- (e) the time by which the new courts are likely to be set up; and
- (f) the steps proposed to be taken by the Government that cases filed before the family courts are not kept pending for too long?

**Answer**

MINISTER OF THE STATE IN THE MINISTRY OF LAW AND JUSTICE (Dr. M. VEERAPPA MOILY)

- (a): As per the information received, 175 Family Courts are functioning in the country.
- (b): A statement indicating the number of cases disposed of by the Family Courts during the years 2006, 2007 and 2008, State-wise, is enclosed.
- (c) to (e): It is for the State Government to set-up new Family Courts in consultation with the respective High Court. Central Government provides financial assistance for meeting expenditure on Family Courts as per the norms of the Scheme. All the State Governments/UT Administrations have been requested to set up at least one Family Court in each District.
- (f): Government is facilitating expeditious disposal of cases in courts through providing financial assistance for development and modernization of infrastructural facilities for the judiciary including providing Information and Communication Technology (ICT) facilities in courts. However, the time taken in disposal of cases is within the domain of judiciary.